

Shri Karmarkar: I should like to have notice of that question. But this is a preliminary to about 600 centres being opened during the course of the new two years. The real scheme is to come into force during 1952-53. Gradually we are developing 600 centres and the idea is to have about six breeding bulls for about 500 cows concentrated in one particular area.

I can assure my hon. friend that the work that has been done has been welcomed.

श्री गणपति राम : क्या माननीय मंत्री बतला सकते हैं कि गौ संवर्धन स्कीम का समावेश पंचवर्षीय योजना के अन्दर भी है, यह यदि है, तो उसमें कितना रूपया अलाट किया गया है ?

श्री करभारकर : जी हाँ, यह उसमें शामिल है, कितना रूपया अलाट किया गया है, इसका नोटिस चाहिये ।

TELEPHONE CONNECTION FOR SAHARSA

*2125. **Shri L. N. Mishra:** Will the Minister of Communications be pleased to state:

(a) whether there is a proposal to provide telephonic connection to Saharsa, a sub-district headquarters of Bihar; and

(b) if so, at what stage the said proposal is at present?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) Yes, Sir.

(b) The proposals is under consideration.

Shri L. N. Mishra: May I know by what time it is expected to provide the telephone connection?

Shri Raj Bahadur: We have made a budget provision in the current year, but the thing depends upon some private party or the Bihar Government furnishing a guarantee.

Shri L. N. Mishra: May I know the new places that are to be provided with telephonic connections in Bihar and the dates by which they are expected to be provided?

Shri Raj Bahadur: It is not possible to say at the moment.

श्री आर० ऐस० तिवारी : क्या माननीय मंत्री जी यह बतलाने की कृपा

करेंगे कि विध्य प्रदेश के सीकरी जिले में तार के यातायात के साधन नहीं हैं, इस पर कोई विचार किया जा रहा है -?

श्री राज बहादुर : प्रश्न में तो एक निश्चित स्थान के लिये कहा गया था, सारे देश के फ़िगर्स मेरे पास नहीं हैं ।

CENTRAL GOVERNMENT EMPLOYEES ORGANISATIONS

*2126. **Shri H. N. Mukerjee:** Will the Minister of Home Affairs be pleased to state whether organisations of Central Government employees are precluded from holding meetings of their own for representing their grievances to Members of Parliament?

The Minister of Home Affairs and States (Dr. Katju): The established practice and instructions on the subject require that any representation of the grievances of Government servants, whether made individually or collectively, orally or in writing, should be submitted only through the recognised official channels. The adoption of any other means or intermediaries is regarded as objectionable on the ground that it is prejudicial to the maintenance of discipline and the proper direct relationship between the Government and its employees.

Shri H. N. Mukerjee: Is it the desire of Government that such meetings held by government employees to represent their grievances to Members of Parliament of different parties should be penalised?

Dr. Katju: There is no question of penalisation. If meetings are held merely with the object of acquainting the Members of Parliament in regard to conditions prevailing in any particular service, there is no harm. But I imagine that the House will agree with me that it will be detrimental to discipline if any approach is made to Members of the Legislature with the object of trying to bring pressure upon the Government or any Minister of the Government for any purpose whatsoever.

Shri H. N. Mukerjee: Is Government aware that on the 1st of May, 1952, the Commissioner of Income-tax, West Bengal threatened the Bengal Income-tax Association, which is a recognized Association of Income-tax employees in West Bengal, that action would be taken against them by the Board of Revenue for presenting their grievances in an